

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00134/2020

DATED THIS THE 10TH DAY OF NOVEMBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

C. Narayanaswamy
S/o Chinnappa
Aged 61 years
Retired Sr. Inspector of Stores Accounts
Central Workshop, S.W. Railway, Mysuru
R/o #415, 19th Cross,
Vijayanagar Railway Layout,
Mysuru 570 016Applicant
(By Advocate Shri K. Shivakumar)

Vs.

1. Union of India,
Represented by General Manager
South Western Railway,
Gadag Road,
Hubballi 580 020

2. Principal Financial Adviser
South Western Railway,
Gadag Road,
Hubballi 580 020

3. Asst Financial Adviser,
S.W. Railway,
Central Workshop,
Mysuru 570 005Respondents

(By Shri J. Bhaskar Reddy, Railway Standing Counsel)

ORDER (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein the following relief:

- (i) Direct the respondents to grant one increment on notional basis on 30th June 2018 to the applicant and revise the pension and other settlement benefits paid already and.
- (ii) Grant any other relief or reliefs as deemed fit and proper in the interest of justice and equity”

2. At the very outset, Shri K. Shivakumar, learned counsel representing the applicant, submitted that the matter is squarely covered by an order dated 18.12.2019 passed by this Tribunal in Original Application No. 170/00677/2019. Learned counsel further submitted that the said order passed by this Tribunal has already been affirmed by the Hon’ble High Court of Karnataka at Dharwad vide its order dated 22.10.2020 passed in Writ Petition No. 146967/2020 (S-CAT).

3. The fact as stated by Shri K. Shivakumar has not been disputed by Shri J. Bhaskar Reddy, learned counsel representing the respondents.

4. Accordingly, the OA is allowed and the respondents are directed to issue necessary orders with regard to grant of one increment on notional basis on 30.06.2018 with all consequential benefits.

5. Let this exercise be undertaken within a period of two months from the date of receipt of a certified copy of this order.
6. Ordered accordingly.
7. There shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ksk/

Annexures referred to by the applicant in OA No. 170/00134/2020

Annexure A1 Copy of the representation dated 24.11.2018

Annexures referred in reply statement

Annexure R1 Copy of the Railway Board's letter dated 21.05.2020
